

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CIRCUIT BENCH AT RANCHI**  
**O.A. NO. 051/00091/2021**  
**CORAM**  
**HON'BLE SHRI M.C. Verma, MEMBER (JUDICIAL)**  
**HON'BLE SHRI Sunil Kr. Sinha, MEMBER (ADMINISTRATIVE)**  
**DATE OF ORDER 09.02.2021**

Balmuni Devi, W/o Late Ramlal Manjhi, Village Panchhora, Mohalla Shirsaih, PO Baidhmara, PS Harla, district- Bokaro. .... Applicant.

**By Advocate : Shri Rajesh Kumar.**



Versus

1. Managing Director-cum-Chief Administrative Officer, Steel Authority of India Limited, Bokaro Steel Plant, Bokaro Steel City, PO and PS Bokaro, District-Bokaro-827001.
2. Director, Land & Rehabilitation Project, Bokaro Steel Plant, P.O. and PS Bokaro, District-Bokaro-827001.
3. Kailash Manjhi, S/O not known to the Applicant, Mother's Name Parwati Devi, Village Madanpur, P.O. & P.S. Chadrapura, District-Bokaro-828403. .... Respondents.

**By Advocate : Shri Prabhat Kumar.**

**ORDER (ORAL)**

**M.C. Verma :-** The matter is at notice stage hearing. Having received advance copy of OA Shri Prabhat Kumar, Advocate appears for respondents.

2. Instant OA has been preferred for following relief:-

*“ For cancellation/setting aside of appointment of the Respondent No.3 from the post of Junior Operator who is illegally working since 28.09.1982, having Staff No. 610578 at Bokaro Steel Limited, Bokaro. ”*

3. It is inquired from learned counsel for applicant that how in the matter like present one, Tribunal is having jurisdiction. Learned counsel submits that at this stage he may be allowed to withdraw this OA with liberty to approach to appropriate forum for appropriate relief.

3. Having taken note of entirety, O.A. is dismissed as withdrawn with liberty to the applicant to approach to appropriate forum for relief.

(Sunil Kr. Sinha)  
Member (Admn.)  
B/p

(M.C. Verma)  
Member (Judl.)